

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.417
CP(CAA)65/ND/2022

IN THE MATTER OF:

Microtek international private limited ... Applicant
And HPP Technologies Private Limited and
Another

Order under Section 230-232.

Order delivered on 26.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the OL : Ms. Hemlata Rawat, Adv.
For the Petitioners : Mr. R.S. Bhatia, CS
For the Petitioners : Mr. Sanjeeb Kumar Subudhi, AR
For the Respondent : Ms. Swechcha Mishra, Adv.
For Income Tax : Ms. Vibhooti Malhotra, Adv., Mr. Shailendera
Singh, Adv. & Mr. Vijay Deora, Adv.

ORDER

In the interest of justice, last opportunity is being granted to all the parties concerned to file the reply on or before the next date of hearing. The petitioner is also directed to ensure that they should produce the statutory record for inspection.

Let the matter be fixed for hearing on **01.11.2022**.

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DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

-sd-

DHARMINDER SINGH
MEMBER (JUDICIAL)